

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

204. C.P. (IB)/409(MB)2024

**IN THE MATTER OF**

Genesys International Corporation Limited ... Petitioner  
VS  
Innowave It Infrastructures Limited ... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 11.07.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner:- Adv. Nausher Kohli (PH)

For the Respondent:

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**ORDER**

Counsel for the Petitioner has tendered the affidavit of service in the Court. From the record it is evident that the respondent has been served by the Registry as well on 25.06.2024. Despite service there is no representation on behalf of the Respondent. In the interest of justice one last opportunity is granted to the Respondent. Adjourned to **01.08.2024**

SD/-  
MADHU SINHA  
Member(Technical)  
/Anmol/

SD/-  
REETA KOHLI  
Member(Judicial)